



महाराष्ट्र शासन राजपत्र

असाधारण भाग पाच—अ

वर्ष १२, अंक ७]

बुधवार, मार्च ११, २०२६/फाल्गुन २०, शके १९४७

[पृष्ठे ३, किंमत : रुपये ३६.००

असाधारण क्रमांक ११

प्राधिकृत प्रकाशन

महाराष्ट्र विधानसभेत व महाराष्ट्र विधानपरिषदेत सादर केलेली विधेयके (इंग्रजी अनुवाद).

MAHARASHTRA LEGISLATURE SECRETARIAT

The following Bill was introduced in the Maharashtra Legislative Assembly on the **11th March, 2026** is published under Rule **117** of the Maharashtra Legislative Assembly Rules :—

L. A. BILL No. XII OF 2026.

A BILL

*further to amend the Indian Partnership Act, 1932,
in its application to the State of Maharashtra.*

9 of
1932. WHEREAS it is expedient further to amend the Indian Partnership Act, 1932, in its application to the State of Maharashtra, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-seventh Year of the Republic of India, as follows :—

1. (1) This Act may be called the Indian Partnership (Maharashtra Short title and
Amendment) Act, 2026. commencement.

(2) It shall come into force on such date as the State Government may, by notification published in the *Official Gazette*, appoint.

(१)

Amendment of
section 58 of
9 of 1932.

2. In section 58 of the Indian Partnership Act, 1932, in its application to the State of Maharashtra (hereinafter referred to as “the principal Act”),— 9 of 1932.

(1) for sub-section (1), the following sub-section shall be substituted, namely :—

“(1) Subject to the provisions of sub-section (1A), the registration of a firm shall be effected by applying online in the prescribed form, on the official website to the Registrar of the area in which any place of business of the firm is situated or proposed to be situated, a statement online in the prescribed form, on prescribed payment of fees paid online and a true copy of the deed of partnership stating :

(a) the firm-name, PAN Number and Email address of the firm ;

(b) the nature of business of the firm ;

(c) the place or principal place of business of the firm ;

(d) the names of any other places where the firm carries on business ;

(e) the date when each partner joined the firm ;

(f) the names in full and permanent addresses, E-mail addresses and mobile numbers of all the partners ;

(h) the duration of the firm.

The statement shall be digitally signed by all the partners, or by their agents specially authorised in this behalf.” ;

(2) for sub-section (2), the following sub-section shall be substituted , namely :—

“(2) The partners digitally signing the statement shall also upload information on the official website, verify the statement recorded in the online format mentioned in sub-section (1). Necessary enclosures shall also be uploaded on the official website, by the applicant.”.

Amendment of
section 59 of
9 of 1932.

3. In section 59 of the principal Act, in sub-section (1), after the words “he shall”, the word “digitally” shall be inserted.

Amendment of
section 67 of
9 of 1932.

4. In section 67 the principal Act, after the words “a copy” the words “offline or online” shall be inserted.

STATEMENT OF OBJECTS AND REASONS

Section 58 of the Indian Partnership Act, 1932 (9 of 1932), provides for the process of registration of a firm, submission of a statement to the Registrar of Firms in the prescribed form. However, the existing provisions do not provide for online process of registration of the partnership of firms.

2. In view of the ease of doing business, it is proposed to make provision for online registration of partnership firm including payment of fee, digitally signed statement of all partners, online submission of all the documents. This will help to improve administrative efficiency, transparency and speedy communication while registering the partnership firms.

3. The Government, therefore, considers it expedient to make suitable amendments in sections 58, 59 and 67 of the Indian Partnership Act, 1932, in its application to State of Maharashtra.

4. The Bill seeks to achieve the above objectives.

Mumbai,
Dated the 9th March, 2026.

DEVENDRA FADNAVIS,
Chief Minister.

Vidhan Bhavan,
Mumbai,
Dated the 11th March, 2026.

JITENDRA BHOLE,
Secretary-1,
Maharashtra Legislative Assembly.